

Government in helping and giving grants to those individual organisations or individuals for protecting them and, if the answer is in the affirmative, what action the Government is now intending to take to acquire all those individual collections and to put them in the National Museum?

Shri Bhakt Darshan: I have not got any particular information about this matter. If the hon. lady Member gives me that information, I will make enquiries.

Ranking Procedure in Administrative Reforms Commission

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*1371. **Dr. L. M. Singhvi:**
Shri Indrajit Gupta:
Shri Madhu Limaye:
Shri D. C. Sharma:
Shri A. P. Sharma:
Shri Lakhmu Bhawani:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have fixed any ranking procedure for the Chairman and Members of the Administrative Reforms Commission; and

(b) if so, the nature thereof?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). The Commission do not desire any ranking in the Table of Precedence. Therefore they are not being assigned any place in this Table.

Dr. L. M. Singhvi: In view of the fact that it has been made clear on behalf of the Commission that they did not, at any time, desire any specific ranking of their own and the subsequent clarification that has come forward from them that they do not desire any ranking at all, would the Minister explain how this controversy arose and why was this controversy given such a magnified form throughout the country to give the Commission a bad name?

Shri Hathi: No publicity was given by the Government. On the contrary, the very first time the question was asked here, in the House, the Home Minister stated that what the Commission wanted was facilities to work, that is, if they call the Chief Minister and other Ministers, they should respond and all that and that they did not want any rank, No. 1 or No. 2. I am sure the Members of the Commission want to work and they want facilities to work. We have informed all the State Governments, all the Chief Ministers, that all facilities should be given to them.

Dr. L. M. Singhvi: May I know whether there is any specific procedure in respect of fixing warrant of precedence and ranking for commissions and committees appointed by the Government of India and whether the Government of India have given any thought to abolishing this system of ranking and hierarchical descriptions of commissions, committees, Members and other V.I.P.s.?

Shri Hathi: I am perfectly appreciative of the suggestion made by the hon. Member. If committees want to function, what they would require would be facilities to function, the assistance to function, and not the ranking. I agree that too much ranking-minded is also not very helpful and desirable. But, generally, on committees which are temporary, the question of this ranking and that thing does not come. In cases where the question of their travelling allowance is concerned, as to what class of travelling allowance should be given, and what facilities should be given, for that purpose, it may be necessary. Otherwise, I am in agreement with the hon. Member that we should not stick too much to this.

Dr. L. M. Singhvi: Is there the provision by the Government that there will be no ranking procedure any more in respect of this?

Mr. Speaker: He agreed with that but he will consider that.

Shri Indrajit Gupta: In view of what the Minister has said, may I know whether it is not a fact that at some stage, the Chairman of this Administrative Reforms Commission did put forward a claim—which he may have withdrawn later, I do not know; he was reported to have been in correspondence with the Prime Minister.—that unless the Chairman of the Commission at least is given a ranking or status higher than that of a Minister other than the Prime Minister. It would not be possible for the Commission to examine and summon Ministers, Chief Ministers and so on before him? What is the position?

Shri Hathi: That is exactly the position that I said. It was not a question of rank next to the Prime Minister, but a sufficiently high rank, so that, even if they call the Chief Minister and the Central Ministers, they give all the information and they do not treat it as if it is a small commission. That is the position.

Shri Indrajit Gupta: Did he put forward that claim or not? That is my question.

Shri Hathi: No.

श्री मधु लिमये : क्या मन्त्री महोदय महसूस करते हैं कि इस देश को वर्गों की गैरबराबरी, वर्णों की गैरबराबरी और जातियों की गैरबराबरी ने तबाह किया है, और अब सरकारी दर्जे का भेद भाव सामने आया है। सुधार आयोग को लेकर जो विवाद खड़ा हुआ उसकी रोशनी में क्या सरकार ने यह फैसला कर लिया है कि हम ऐसा इन्तजाम करेंगे जिसके मातहत सर्वोच्च न्यायालय के जज और साइड, देने वाले सरकारी नौकर तथा केन्द्रीय सरकार के मन्त्री और सरकारी दफ्तरों में काम करने वाले चपरासी के दर्जे में कोई फर्क नहीं किया जायेगा, सुविधाओं के बारे में, तनख्वाह के बारे में भेद भले ही हो। क्या सरकार इस तरह का कोई विचार कर रही है।

श्री हाथी : ऐसा कोई प्रस्ताव नहीं है। हम चाहते हैं कि ऐसी कोई सोसायटी बने

जहां समानता हो, लेकिन जहां काम करने के भेद का सवाल आता है वहां तो ऐसी कोई बात होनी ही चाहिये। नीचे से ऊपर तक आईस देने की बात हो या कोई सुपरविजन की बात हो या कोई इन्स्पेक्शन की बात हो तो वहां पर तो ऐसे दर्जे की बात होनी ही चाहिये।

श्री मधु लिमये : मेरा सवाल था दर्जे के बारे में, रैंकिंग के बारे में, सुविधाओं और अधिकारों के बारे में मैं नहीं कह रहा हूँ। रैंकिंग या दर्जे के बारे में आप ऐसा क्यों नहीं कर रहे हैं।

अध्यक्ष महोदय : वह कहते हैं कि नहीं कर सकते तो हम क्या करें।

Shri D. C. Sharma: Is it not a fact that some State Governments have written to the Home Minister or have communicated their ideas verbally to the Home Minister that this Administrative Reforms Commission is a white elephant and it is not going to be useful for the State Governments which have already their own administrative reforms commissions and other things and may I know whether in view of this, the Government is contemplating to wind up this Administrative Reforms Commission

Shri Hathi: Government is not contemplating winding up this Commission; on the contrary Government would request all the members to give all their co-operation to the Commission, so that they may be able to finish the work as quickly as they can.

Shrimati Tarkeshwari Sinha: May I know why, after the question was answered in the House about Government contemplating the appointment of this Commission, so much of delay took place in the actual appointment of this Commission and also why the vacancy caused by one of the members being appointed as a Minister of the Central Government, has not yet been filled?

Shri Hathi: That vacancy has been filled?

Shrimati Tarkeshwari Sinha: The first part of my question has not been answered, i.e., about the delay in the appointment of the Commission. I want to know the reason for the delay.

Shri Hathi: So far as the delay is concerned, it was there because the names had to be selected after a very careful consideration and that naturally took time.

Shri Surendranath Dwivedy: This Commission was not appointed under the Commission of Inquiry Act, and how is it called Commission and how is it different from a committee?

Shri Hathi: There are various commissions appointed, like the Finance Commission....

Shri Nath Pai: What is the difference between a committee and a commission?

Shri Hathi: That does not arise out of this question. However, I may say that a Commission would be a more comprehensive and a wider body, with greater responsibilities and greater functions than those of a committee.

Mr. Speaker: Greater respectability also.

श्री बड़े: क्या यह बात सच है कि जैसा श्री श्री शर्मा जी ने पूछा कि मुख्य मंत्रियों इसके वास्ते आपत्ति प्रस्तुत की थी और जो कमीशन के चेयरमैन हैं उन्होंने भी यह कहा था कि यह आपत्ति टालने के लिए मेरे लिए रैंक मिलना चाहिए और उनके रैंक के बारे में विचार किया गया और यह जो आपत्ति आयी थी उसको दूर करने के लिए आपने रैंक के बारे में डिक्लेयर किया और इसके ऊपर ग्रन्थबारी में चर्चा चलती रही ?

Shri Hathi: No State Government has shown any objection to the appointment of this Commission. In fact, the Commission was appointed after consultation with all the States.

Shri Hem Barua: Are Government aware of the fact that in a democracy, there is no real joy unless there is a comparison of ranking and if so, did Government take this particular aspect into consideration while allotting ranks to the members of this Commission?

Shri Hathi: No ranking have been given

श्री महावीर त्यागी : क्या मिनिस्टर माहब कृपा करके यह बतायेंगे कि इस कमीशन के साथ सेक्रेटरी, ज्वाइंट, सेक्रेटरी, डिप्टी सेक्रेटरी और प्रीरिस्टाफ कितना मंजूर किया है, इसके स्टाफ की स्ट्रेंथ क्या है, यह मेहरबानी करके बतायेंगे ?

श्री हाथी : इनकी तो एक लम्बी फेदरिस्त है। क्या मंजूर किया है, यह आपने पूछा ?

श्री महावीर त्यागी : जी हाँ।

Shri Hathi: Member-Secretary 1; Additional Secretary 1; Joint Secretaries 4; Deputy Secretaries 10; Under Secretary 1; Hindi Officer 1; like that. (Interruptions).

Shri D. C. Sharma: Is it not a white elephant?

Mr. Speaker: Mr. Nath Pai.

Shri Nath Pai: The hon. Minister's reply is reassuring, though not very convincing. May I bring to your notice that the question of ranking was very much involved because it seems at a certain stage it was disclosed that the members were after the status or the rank of the holders of Bharat Ratna. May I know, therefore, if it is not the real cause of this that all the Government's approach is based on the document which is mediaeval, feudal and archaic, called the Warrant of Precedence? Has the Government made any effort to bring it in conformity with the current thinking in this country and in a good democracy? Is it not a fact that all the thinking of the Government is based on this archaic, mediaeval and

outdated document called the Warrant of Precedence and if so, what efforts has been made by Government to examine it and bring it in conformity with the spirit of our times?

Shri Hathi: I am happy to learn that the hon. Member finds my reply to be reassuring. If he does not find it convincing, I am sorry I cannot convince him. What else can I say (*Interruptions.*)

Mr. Speaker: He wants to know whether any consideration is being given to revise this Warrant of Precedence which is archaic.

Shri Hathi: At present there is no such thing.

Shri Nath Pal: No Warrant of Precedence?

Shri Hathi: At present no consideration is being given to revise or abolish it.

Repatriates from Burma

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- *1372. **Shri Onkar Lal Berwa:**
Shri Hukam Chand Kachhavaia:
Shri Prakash Vir Shastri:
Shri S. M. Banerjee:
Shri Yal amanda Reddy:
Shri M. P. Swamy:
Shri E. Barua:
Shri N. R. Laskar.
Shri Lilladhar Kotoki:

Will the Minister of Labour, Employment and Rehabilitation be pleased to refer to the reply given to Unstarred Question No. 206 on the 16th February, 1966 and state:

(a) whether it is a fact that the Ministry of Works, Housing and Urban Development has agreed to release a few shops to the Ministry of Rehabilitation for allotment to the repatriates from Burma, provided the Ministry of Rehabilitation provides funds to the Ministry of Works, Housing and Urban Development; and

(b) if so, the steps taken by the Ministry of Rehabilitation to place funds at the disposal of the Ministry

of Works, Housing and Urban Development for the release of shops to the repatriates?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan):
(Shri D. R. Chavan):
(Shri D. R. Chavan): (a) No, Sir.

श्री श्रीकार लाल बेरवा : मैं यह जानना चाहूंगा कि जैसे श्री शरणार्थियों के लिए दूकानें बना बना कर दिया है, तो खाली बर्मा के शरणार्थियों को ही दूकानें न देने का सरकार का क्या अभिप्राय है ?

Shri D. R. Chavan: About the rehabilitation of these Burma repatriates, a number of steps are being taken all over the country. As a matter of fact, for the information of the hon. Member, I may tell him that nearly 14,000 families have been rehabilitated in the sense that they have been given rehabilitation loans all over the country. During 1966-67 it is proposed that about 12,000 families will be given rehabilitation assistance and all that.

श्री श्रीकार लाल बेरवा : श्रीमन्, मैं यह जानना चाहूंगा कि क्या इस योजना में सरकार ने निर्माण और आवास को कुछ बर्मा के शरणार्थियों के लिए दूकानें बनाने के लिए खर्चा मंजूर किया है ? अगर नहीं किया है तो क्यों और कितने बर्मा के शरणार्थियों को दूकानें दी हैं ?

Shri D. R. Chavan: I have not been able to follow his question. Would the hon. Member repeat his question clearly?

Mr. Speaker: He wants to know how many refugees from Burma have been allotted shops.

Shri D. R. Chavan: In Delhi or all over the country?

श्री श्रीकार लाल बेरवा : दिल्ली में ।

Shri D. R. Chavan: In Delhi, no shop has been allotted so far. The